## GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:6492 ANSWERED ON:07.05.2013 ASSISTANCE RELIEF TO VICTIMS OF ATROCITIES Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

## Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government provides any assistance/relief to the victims of atrocities under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Rules, 1995;
- (b) if so, the details thereof and the criteria fixed for providing assistance under the said Rules to such victims;
- (c) the number of persons who have been provided such assistance/relief in various States during each of the last three years and the current year, State-wise;
- (d) whether the Government has enhanced/proposes to enhance the assistance/relief under the said Rules; and
- (e) if so, the details in this regard?

## **Answer**

## MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) & (b): The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989, extends to the whole of India except Jammu & Kashmir, and responsibility for its implementation rests with State Governments/Union Territory Administrations. In exercise of the powers conferred by sub-section(I) of section 23 of the PoAAct. the Central Government made the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Rules, 1995, which were notified on 31.03.1995. Norms for relief amount are given in the Schedule to the said Rules.

Under a Centrally Sponsored Scheme, this Ministry provides due Central assistance to State Governments/Union Territory Administrations, inter-alia, for relief and rehabilitation of the victims of atrocities .

- (c): The details are given in the statement annexed.
- (d) & (e): The previous rates (between Rs. 20,000/- to Rs. 2,50,000/-) of relief to the victims of atrocities, their family members and dependents have been increased by 150% (between Rs. 50.000/-to Rs. 5,00,000/-), in the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) (Amendment) Rules, 2011, notified in the Gazette of India, Extraordinary, on 23.12.2011.